

COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-2023)

SEVENTEENTH LOK SABHA

122

ONE HUNDRED AND TWENTY SECOND REPORT

[Delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad under the administrative control of the Ministry of Education (Department of Higher Education)]

(Presented to Lok Sabha on 03.04.2023)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
March,2023/ Chaitra, 1945 (Saka)

C O N T E N T S

PAGE

COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2022-2023)	(iii)
INTRODUCTION	(v)
REPORT	
Delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad	1

APPENDICES

Appendix –I	Statement showing the year-wise fund allocation (Grants in Aid) to the Indian Institute of Information Technology, Dharwad given by Government of India through Ministry of Education (Department of Higher Education)	7
Appendix –II	Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad for the years from 2015-16 to 2020-21.	8
Appendix –III	Chronological sequence in respect of finalization of Audited Accounts of the Indian Institute of Information Technology, Dharwad for the years 2015-16 to 2021-22.	9
Appendix –IV	Extracts of the Minutes of the sitting of the Committee held on 18 July, 2022.	12
Appendix-V	The Extracts of the Minutes of the fourth sitting of the Committee on Papers Laid on the Table (2022-23) held on 29.03.2023.	14

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-2023)

Shri Girish Chandra - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Bharat Ram Margani
9. Shri Jamyang Tsering Namgyal
10. Smt. Aparupa Poddar
11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bhardwaj - Additional Director

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2022-23), having been authorized by the Committee to present this Report on their behalf, present this 122nd Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad.

2. In terms of the recommendations of the First Report and the Second Report (05th Lok Sabha) and the Second Report (06th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 08th March, 1976, 12th May, 1976 and 22nd December, 1977 respectively, the Annual Reports and Audited Accounts of all Statutory/ Autonomous Institutes, Companies, Public undertakings, Corporations, Joint Ventures, Societies etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the IIIT, Dharwad, for 2015-16 to 2020-21 were presented to Lok Sabha with continuous delays. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts and took oral evidence of the representatives of the Ministry of Education (Department of Higher Education) and IIIT, Dharwad at their sitting held on 18th July, 2022.

4. The Committee considered and adopted this Report at their sitting held on 29.03.2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Dharwad for furnishing written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
29 March, 2023
Chaitra 8, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology (IIIT), Dharwad

IIIT Dharwad is one of the 20 IIITs set up by the Central Government in the Public-Private Partnership (PPP) mode. IIIT Dharwad is an Institute of National Importance, set up in 2015 in Public-Private-Partnership mode between the Ministry of Education, Government of India, Government of Karnataka and Industry Partner Keonics under an Act of Parliament (23 of 2017).

2. The Committee asked the Ministry to mention the Act, Rule or Regulation under which the papers of the Organisation are being laid on the Table of the House. The Ministry of Education in their written reply submitted that -

"...37. (1) The annual report of each Institute shall be prepared under the direction of the Board, which shall include, among other matters, the steps taken by the Institute towards the fulfillment of its objects and an outcome based assessment of the research being undertaken in such Institute, and be submitted to the Board on or before such date as may be specified and the Board shall consider the report in its annual meeting.

(2) The annual report as approved by the Board shall be published and placed on the website of the Institute.

(3) The Board shall prepare and release for every year a report, in English and in Hindi, the working of the Institute in the previous year on or before the expiry of nine months from the close of financial year, and a copy of the same, together with an audited statement of accounts showing the income and expenditure for the previous year shall be submitted to the Central Government and the concerned State Government within that stipulated time, and the same may be caused to be laid before each House of the Parliament and the concerned State Legislature."

3. The Committee asked the Ministry to state the provision and timeline for laying these Papers on the Table of the House. The Ministry in their written reply submitted that -

"As per Section 37(3) of the Indian Institute of Information Technology (Public – Private Partnership) (IIIT-PPP) Act, 2017, the Annual Report along with audited statement of Accounts shall be prepared and released before the expiry of the nine months from the close of the Financial Year."

4. The Committee asked about the pattern of funding to the IIIT, Dharwad by the Government of India by way of paid-up capital, grants-in-aid, loan subsidy etc. The Ministry of Education in its written reply submitted that-

“As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50:35:15 by the Central government, the State Government and the Industry Partner respectively (57.5:35:7.5 in case of North- Eastern region). Apart from this the Central Govt. will provide assistance towards recurring expenditure to the extent of Rs.10 crore. Ministry of Education has already released its share of Rs 64 cr. Under OH-35 (capital) and Rs. 10 cr. under OH-31 (recurring).”

The year wise grant provided to the IIIT, Dharwad by Ministry of Education since 2015-16 till 2020-21 has been given in **Appendix -I**

5. In terms of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in the First Report presented to the House on 08 March, 1976, the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Reports and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee scrutinized the Annual Reports and Audited Accounts of the IIIT, Dharwad, that were laid before the Parliament (Lok Sabha) by the Ministry of Education. The examination of these papers revealed that the documents of IIIT, Dharwad for the years from 2015-16 to 2020-21 were laid on the Table of the House with delays of more than 07 months to 22 months. Thus, the Ministry of Education (Department of Higher Education) and the IIIT, Dharwad failed to comply with the parliamentary requirement of laying their documents within nine months of the closure of the financial year. The dates of laying and the extent of delay in laying the Annual Reports and Audited Accounts of the IIIT, Dharwad have been given in **Appendix-II**.

7. The chronological sequence, as submitted by the Ministry, in respect of the finalization of the Annual Reports and Audited Accounts of the IIIT, Dharwad, for the years from 2015-16 to 2021-22*, is given in **Appendix -III**.

8. The Committee desired to know the reasons for the delay in laying the Annual Reports and Audited Accounts of the IIIT, Dharwad, for the years from 2015-16 to 2020-21. The Ministry in their written reply submitted as under: -

“Institute was established in 2015; However, it was declared as Institute of National Importance in August 2017 only and the regular Director also joined in 2017. Initial delay was because of setting up of the Institute i.e compilation of data, post declaring as the institute of National importance. It took a major time and then covid-19 pandemic also has resulted in some delay. Institute ensured to submit the Annual Report and Annual Accounts timely, however there were short delay in laying of AR and AAs in the Parliament. Further, as per current status, IIIT Dharwad has submitted its Annual Accounts and Annual Report till 2020-21. AR & AAs upto 2019-20 have been laid. However, the same for the year 2020-21 will be laid in the current Monsoon Session of Parliament.”

The Ministry of Education (Department of Higher Education) and the IIIT, Dharwad, failed to comply with the parliamentary requirement of laying their documents within nine months of the closure of the financial year. The Ministry/Institute also fails to comply with Section 37(2) of Indian Institute of Information Technology (Public-Private-Partnership) (IIIT-PPP) Act, 2017 according to which the annual report as approved by the Board shall be published and placed on the website of the Institute.

9. On being asked whether the Ministry/Institute have identified the stages in which delays have occurred during these year and if so, how does the Ministry propose to curtail the delays, the Ministry in their written reply submitted as under: -

“The Annual Reports/Annual Audit Reports involve due perusal, deliberations and compliance of the Instructions conveyed by the Finance Committee/ Board of Governors /Statutory Audit etc. The principle reasons for the delay may be attributed to the delay in the holding of the meetings due to the pandemic.

The status of laying of Annual Accounts and Annual Report of each Institute is being monitored at the level of Secretary, Department of Higher Education. In this regard, Secretary, Department of Higher Education vide his D.O. letter No33-4/2020-TS.III dated 22nd March, 2021, D.O. No.54-2/2021-TS.1 dated 3rd June, 2021, and D.O. of even number dated 01.02.2022 had circulated timelines for finalization of Annual Accounts and requested all the Institutes including IIIT Dharwad to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the timelines.

****The requisite documents for the years 2021-22 have been laid on 20.3.2023***

The Institute has been directed to submit the reports as per time lines as processes have been established and streamlined.”

10. The Committee desired to know from the Ministry of Education whether it had proposed any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the IIT. The Ministry in their written reply submitted as under:

“The Ministry has circulated timelines for finalization of Annual Accounts and requested all the Institutes to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the stipulated time. The Institute was reminded from time to time vide emails for timely submission of Annual Account and Annual Report. A portal for monitoring schedule of Annual Report and Audited Accounts has also been launched by the Ministry.”

11. The Committee enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry submitted as under: -

“All the financial records at IIT-Dharwad are being managed and maintained via Tally ERP to facilitate speedy and timely compilation of accounts.”

12. The Committee then asked the Ministry as to whether the IIT has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply stated as under: -

“Yes, the institute has fulltime Internal Auditors as well as an External Auditing Agency.”

13. The Committee also asked the Ministry of Education as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the IIT. The Ministry in its written reply submitted that:-

“The Ministry of Education monitors the progress through Finance Committee and Board of Governors, wherein some of the Members are from the Ministry.”

14. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry /Institute to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in its written reply stated:

“Timely convening the meetings of Finance Committee (FC) and Board of Governors (BoG) may prevent future delays in laying of documents before Parliament within the prescribed timelines.”

15. During the evidence of the representatives of the Ministry of Education (Department of Higher Education) and the IIT, Dharwad on 18.07.2022, it was stated that -

“there was a delay because the C&AG introduced a two-phase audit. They did an online audit first. They asked us to scan and send all of our accounts and papers. They did an online audit but they did not conclude it. They did not issue the Report. Later, after the lockdown, they came to the campus and then completed the audit process. So, there was a delay.”

16. The Secretary to the Ministry submitted before the Committee that they had introduced a “Portal” made by them and gave access to the portal to all the Institutions. Individual Institution uploaded the information stages-wise on the portal and the Ministry monitoring the same. The Committee suggested that an alert system might be incorporated in the Portal which warns the Institutions one week before the deadline of the completion of their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these suggestions in their Portal.

Observations/Recommendations

17. The Committee note that the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Dharwad have not adhered to the time line stipulated in section 37(3) of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017 and as per GFR 237(iii) which states that the Annual Reports along with Audited Statement of Accounts of the IITs shall be prepared and released before the expiry of the nine months from the closure of the Financial Year. The mandatory requirement of laying these two documents has not been complied for the years 2015-16 to 2020-21. The documents were laid with an average delay of more than 07 months to 22 months for years 2015-16 to 2020-21 (6 years).

The Ministry/IIT Dharwad also did not adhere to section 37(2) of IIT (PPP) Act, 2017 according to which the Annual Report as approved by the Board shall be published and placed on the website of the Institute. The Committee would like to be apprised about the action taken by the Ministry in this regard.

18. While examining the reasons for delays in laying the documents of the IIT, Dharwad, the Committee note that the delays were at the stage of setting up of the Institute, delay in appointment of Directors, compilation of accounts; submission of accounts to the audit authority, time taken up by the audit authorities for finalization of the accounts of the Institute and also time taken up by the Ministry to lay the documents on the Table of the House. The Committee also understands the actual problems faced by them in the process of finalisation of documents. However, the Committee recommend that the time schedule prepared by the Ministry may be scrupulously followed so that the documents are laid on the Table of the House timely.

19. The Committee impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the IIT, Dharwad, could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period must be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi
29 March, 2023
Chaitra 8, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Note: The requisite documents for the years 2021-22 have been laid on 20.3.2023

Appendix- I
(vide para 6 of the Report)

Statement showing the year wise fund allocation (Grants in Aid) to the Indian Institute of Information Technology, Dharwad given by Government of India through Ministry of Education (Department of Higher Education)

As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50:35:15 by the Central Government, the State Government and the Industry Partner(s) respectively (57.5: 35: 7.5 in case of North-Eastern region). Apart from this the Central Govt., will provide assistance towards recurring expenditure to the extent of Rs.10 crore.

Ministry of Education has already released its share of Rs.64 cr. under OH-35 (capital) and Rs.10 cr. under OH-31 (recurring) as per the details given below:

Year	(Rupees In Lakh)	
	OH-31	OH-35
2016-17	200	400
2017-18	250	50
2018-19	0	200
2019-20	166	2950
2020-21	44	0
2021-22	75	100
Total	1,000	6,400

Appendix- II
(vide para 6 of the Report)

Statement showing the dates of laying the Annual Reports and Audited Accounts of Indian Institute of Information Technology, Dharwad for the years 2015-16 to 2020-21

Years	Due date	Date of laying of Annual Reports and Audited Accounts	Extent of delay
2015-2016	31.12.2016	10.08.2018	19 Months and 10 Days
2016-2017	31.12.2017	10.08.2018	07 Months 10 Days
2017-2018	31.12.2018	16.03.2020	14 Months 16 Day
2018-2019	31.12.2019	29.11.2021	22 Month 29 Days
2019-2020	31.12.2020	06.12.2021	11 Month 06 Days
2020-2021	31.12.2021	08.08.2022	07 Months 08 Days

Appendix - III
(vide para7 of the Report)

**Information in respect of finalization of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology,
Dharwad for the years from 2015-16 to 2021-22**

Sub-Question	Points	Financial Years						
		2015-16	2016-17	2017-18	2018-19	2019-2020	2020-21	2021-22*
12(i)	Date of approach to the Audit Authorities	29.6.2017	29.6.2017	18.6.2018	26.06.2019	5.7.2020	19.07.2021	30.6.2022
	Time taken after the closure of Accounting year	3 months	3 months	3 months	3 months	3.5months	3.5months	2.5months
12(ii)	Date of appointment statutory auditors(CA)	9.09.2016	9.09.2016	18.9.2017	30.5.2018	20.11.2019	18.11.2020	20.9.2021
	Time taken after the approaching the audit authorities for appointment of auditors	6.09.2016 Approved by BoG	Renewed	Renewed	Renewed	Renewed	Renewed	Renewed
12(iii)	Date of compilation of annual accounts	20.06.2017	20.06.2017	10.06.2018	18.06.2019	25.06.2020	01.07.2021	16.6.2022
	Time taken after the closure of the accounting year	2 months	2 months	2 months	2 months	2 months	2 months	2 months
12(iv)	Date of submission of annual accounts to auditors	29.6.2017	29.6.2017	18.6.2018	26.06.2019	5.7.2020	19.07.2021	30.6.2022
	Time taken after closure of respective accounting year	3 months	3 months	3 months	3 months	3.5months	3.5months	2.5months
12(v)	The date and duration for auditing the annual accounts by statutory auditors	26.7.2017to4.8.2017 (2 weeks)	26.7.2017to4.8.2017 (2weeks)	16.07.2018to20.07.2018 (1week)	19.08.2019to06.09.2019 (2weeks)	19.10.2020to23.10.2020 (2 weeks)even online audit wasconductedfrom17.09.2020 onwardsto2 weeks	09.08.2021to18.08.2021 (2weeks)	Awaited
12(vi)	The date of queries raised by auditors during auditing/after completion of the Annual Accounts	26.7.2017 to 4.8.2017 (2 weeks)	26.7.2017 to 4.8.2017 (2weeks)	16.07.2018 to 20.07.2018 (1week)	19.08.2019 to 06.09.2019 (2weeks)	19.10.2020 to 23.10.2020 (2 weeks) even online audit was conducted from17.09.2020 onwardsto2 weeks	09.08.2021 to 18.08.2021 (2weeks)	Awaited

	Time taken by auditors in raising the queries during auditing/after completion of the Annual Accounts to Audit Authorities	1 month after sending the draft audit report to CAG	1 month after sending the draft audit report to CAG	1 month after sending the draft audit report to CAG	1 month after sending the draft audit report to CAG	1 month after sending the draft audit report to CAG	1 month after sending the draft audit report to CAG	Awaited
12(vii)	The date on which the replies to the audit queries were furnished to the Auditors	26.7.2017 to 4.8.2017 (2 weeks)	26.7.2017 to 4.8.2017 (2 weeks)	16.07.2018 to 20.07.2018 (1 week)	19.08.2019 to 06.09.2019 (2 weeks)	19.10.2020 to 23.10.2020 (2 weeks) even online audit was conducted from 17.09.2020 onwards to 2 weeks	09.08.2021 to 18.08.2021 (2 weeks)	Awaited
	The time taken to resolve the queries	26.7.2017 to 4.8.2017 (2 weeks)	26.7.2017 to 4.8.2017 (2 weeks)	16.07.2018 to 20.07.2018 (1 week)	19.08.2019 to 06.09.2019 (2 weeks)	19.10.2020 to 23.10.2020 (2 weeks) even on line audit was conducted from 17.09.2020 Onwards to 2 weeks	09.08.2021 to 18.08.2021 (2 weeks)	Awaited
12(viii)	The date on which draft Audit Report was issued by Audit Authorities	9.10.2017	9.10.2017	03.10.2018	12.11.2019	21.12.2020	30.11.2021	Awaited
	Time taken after auditing of the annual accounts	2 months	2 months	2 months	2 months	2 months	3 months	Awaited
12(ix)	The date on which the final Audit Report received by Organization	10.12.2017	10.12.2017	03.12.2018	13.01.2020	15.03.2021	Yet to be Audited by CAG	Awaited
	Time taken after issue of draft report	2 months	2 months	2 months	2 months	2.5 months	Yet to be Audited by CAG	Awaited
12(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit Report to the Organisation	2 months	2 months	2 months	2 months	2.5 months	09.2.2022	Awaited
12(xi)	Date of finalization of the annual report	10.12.2017	10.12.2017	18.10.2018	08.09.2019	16.03.2021	20.12.2021	Awaited
	Time taken after the closure of the financial year; and also	One year 9 months	9 months	7 months	6 months	12 months	11 months	Awaited
	Time taken after the receipt of the final audit report	15 days	15 days	16 days	17 days	15 days	20.12.2021	Awaited

12(xii)	The date on which documents were got approved from the Competent Authority	28.12.2017	28.12.2017	24.10.2018	16.09.2019	24.03.2021	20.12.2021	Awaited
	Time taken after finalization of Annual Report	15days	15days	15days	15days	15days	Yet to be Audited by CAG	Awaited
	Time taken after receipt of final audit report	15days	15days	15days	15days	15days	Yet to be Audited by CAG	Awaited
12(xiii)	The date on which documents were taken up for translation & preprint	26.12.2017	26.12.2017	29.12.2019	21.01.2020	23.03.2021	15.3.2022	Awaited
	The time taken for completing the task at each stage.	Completed with the specified time	Completed with the specified time	Completed with the specified time	Due to covid pandemic there was delay of 3 months	Due to covid pandemic there was delay of 3 months	Due to covid pandemic there was delay of 3 months	Awaited
12(xiv)	The date for sending the documents to the Ministry for being laid in the House after the completion the task at each stage.	28.12.2017	28.12.2017	14.03.2019	04.02.2020	30.6.2021	13.5.2022	Awaited
	Time taken by the organisations in sending the documents to the Ministry	28.12.2017	28.12.2017	14.03.2019	04.02.2020	30.6.2021	13.5.2022	Awaited
12(xv)	The date of laying the documents in the House.	Laid in 2019	Laid in 2019	19.3.2020 in Rajya Sabha, 16.3.2020 in Lok Sabha	9.8.2021 in Rajya Sabha, 8.2.2021 Lok Sabha	9.8.2021 in Rajya Sabha, 6.12.2021 Lok Sabha	Awaiting	Awaited
	Time taken after receipt of the documents from the Organisation	2years	2years	1.5 years	1year	6 months	Awaiting	Awaited

**The requisite documents for the years 2021-22 have been laid on 20.3.2023*

**EXTRACTS OF THE MINUTES OF THE NINTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 18 JULY, 2022**

The Committee sat on Monday, 18th July, 2022 from 15:00 hours to 16:15 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - **Chairperson**

**Members
(Lok Sabha)**

2. Dr. A. Chellakumar
3. Shri Jamyang Tsering Namgyal
4. Shri T.N. Prathapan
5. Shri Satagiri Sankar Ulaka

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

**Ministry of Education
(Department of Higher Education)**

1. Sh. K. Sanjay Murthy - Secretary
2. Sh. Vineet Joshi - Additional Secretary
3. Ms. Manmohan Kaur - Adviser (Cost)

The Indian Institute of Information Technology Dharwad, Hubballi

Prof. Kavi Mahesh - Director

XX

XX

XX

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the (i) Indian Institute of Information Technology, Dharwad, Hubballi; (ii)

XX XX (iii) XX XX under the administrative control of the Ministry of Education (Department of Higher Education).

The witnesses of the Ministry of Education (Department of Higher Education), the IIITs were called in.

4. The Chairperson welcomed the representatives of the Ministry of Education (Department of Higher Education), the IIITs to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The representatives of the Ministry of Education (Department of Higher Education), thereafter, made a power point presentation about the genesis and functions of the IIITs. Thereafter, the Committee desired to know the specific reasons for repeated and inordinate delays in laying the documents of the said IIITs.

XX
XX

XX

6. As regards delays in laying of the requisite documents of the IIIT, Dharwad the representative of the Ministry submitted that the Institute was established in 2015 and was declared as the Institute of National Importance in August, 2017. Setting up of the Institute in the initial years, the compilation of the data, declaration of the Institute of the National Importance and the COVID pandemic were stated to be the reasons for delays in laying the documents. However, the representative assured the Committee that the requisite documents of the IIIT, Dharwad for 2020-21 would be laid on the Table of the House during the Monsoon Session.

XX

XX

XX

8. The Committee was also apprised that an online portal has been introduced by the Ministry. The IDs have been given to all the Institutions. All the Institutions have been instructed to update the position regarding finalisation of Annual Accounts at each stage so the Ministry could individually monitor these Institutions.

9. The Chairperson, thereafter, thanked the representatives of the Ministry of Education (Department of Higher Education), the IIITs for their free and frank views.

The witnesses then withdrew.

A copy of the verbatim proceedings of the sitting has been kept.

The Committee then adjourned.

Appendix-V

The Extracts of the Minutes of the fourth sitting of the Committee on Papers Laid on the Table (2022-2023) held on 29.03.2023.

Committee On Papers Laid On The Table (2022-23)

The Committee sat on Thursday, 29th March, 2023 from 15:00 hours to 16:00 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

Members (Lok Sabha)

2. Shri Shafiqur Rahman Barq
3. Shri Choudhury Mohan Jatua
4. Smt. Aparupa Poddar
5. Shri T.N. Prathapan

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

4. Thereafter, the Committee took up the following six draft Reports and six Action taken Reports for consideration and adoption:-

1. x x x x x;
2. x x x x x;
3. x x x x x;

4. x x x x x;

5. Delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad;

6. x x x x x;

7. x x x x x.

8. x x x x x;

9. x x x x x;

10. x x x x x

11. x x x x x

12. x x x x x

The above mentioned six Reports and six Action Taken Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present Reports to the Lok Sabha.

xx	xx	xx	xx
xx	xx	xx	xx

(A Copy of the verbatim proceedings of the sitting is kept.)

The Committee then adjourned.
